Statistics of balance action pending for repeal

1.	Acts recommended for repeal	1382
2.	Acts repealed so far (col.7) (-)	415
3.	Acts decided not to be repealed (Col. 5) (-)	822
4.	Action to be taken by State Govt. (109 + 6 out of 166 Central Acts) (-)	115
5.	Acts repealed in the list of 166 Central Acts (-)	4
	Balance action pending	26

## Withdrawal of criminal cases against M.F. Hussain

3474. SHRI BHARATKUAMR RAUT: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is contemplating to withdraw criminal cases against artist M.F. Hussain;

- (b) the details of charges pending against him; and
- (c) what is the reason for this action?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) Information is being collected and will be laid on the Table of the House.

## Application of Central Acts in Nagaland

3475. SHRI KHEKIHO ZHIMOMI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is aware that a State Act called the Nagaland Ownership and Transfer of Land and its Resources Act, 1990 is in operation in Nagaland; and

(b) whether Government has identified the provisions in the Central Acts, Rules and Regulations that would not apply to Nagaland in regard to "land and its resources" as prescribed in article 371 - A (1) (a) of the Constitution of India, in view of the said State Act?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) The information is being collected and will be laid on the Table of the House.

## Elevation of High Court Judge to Supreme Court

3476. SHRI PRAVEEN RASHTRAPAL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the details regarding case of Karnataka High Court Chief Justice being referred to the Central Government;

(b) whether there were similar references in the past ten years from the Supreme Court to Government; and